



## राष्ट्रीय मानव अधिकार आयोग

### National Human Rights Commission

मानव अधिकार भवन, ब्लॉक-सी, जी.पी.ओ. कम्प्लेक्स, आई.एन.ए., नई दिल्ली-110023 (भारत)

Manav Adhikar Bhawan, Block - C, GPO Complex, INA, New Delhi-110023 (INDIA)

Fax: 91-011-2465 1329

E-Mail: nhrcestt@nic.in

Website: www.nhrc.nic.in



File No. A-12011/7/2021-Estt- 677-682

Dated the 12th January, 2022.

To

1. The Secretary General, Hon'ble Supreme Court of India, New Delhi-01
2. The Registrar, All High Courts (As per standard List)
3. The Deputy Legal Advisor, M/o Law & Justice
4. The Secretary/Chairman, 19 Tribunals (As per standard List)
5. All Ministries/Department/Organizations (As per standard List)

Sub: **Filling up of one post of Assistant Registrar in National Human Rights Commission on deputation basis.**

Sir

The National Human Rights Commission is in the process of filling up of existing/anticipated vacancies of Assistant Registrar in the Pay Matrix 11 (67,700-2,08,700/-) by Deputation (including short-term contract) basis.

2. The vacancy circular has been notified in the Employment News edition dated 1-7 January, 2022. The last date of receipt of application is 30 days from the date of publication of the advertisement in Employment News i.e. on 30<sup>th</sup> January, 2022.

3. The detailed eligibility/terms & Conditions and Application Form have also been uploaded in the website of the NIIRC [www.nhrc.nic.in].

4. A copy of the vacancy notification alongwith prescribed application form are enclosed herewith with the request that the same may kindly be circulated among the eligible officers under your administrative control for wider response. Application(s) of eligible candidate(s) who are desirous and eligible and who can be spared immediately after selection, may please be forwarded to the **Under Secretary (Estt.), National Human Rights Commission, Manav Adhikar Bhawan, 'C' Block, GPO Complex, INA, New Delhi-23** before the last date of receipt of application alongwith all requisite documents.

Yours faithfully,

Encl: as above

  
(Arun Kumar Tewari)  
Under Secretary (Estt.)

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Continued from page 29

(name of the prescribed issuing authority)

Issue their No. \_\_\_\_\_ dated \_\_\_\_\_

#3 Shri/Shrimati/Kumari \_\_\_\_\_ and or his/her\* family

ordinarily reside(s) in Village/Town\* \_\_\_\_\_ of

District/Division\* of the State/Union Territory\* of \_\_\_\_\_

Place \_\_\_\_\_

Date \_\_\_\_\_ Signature \_\_\_\_\_

\*\* Designation \_\_\_\_\_

State/Union Territory\* \_\_\_\_\_

\* Please delete the words which are not applicable.

@ Please quote specific Presidential order.

# Delete the paragraph which is not applicable.

Note: The terms 'ordinarily' reside(s) used here will have the same meaning as in Section 20 of the Representation of the People Act, 1950.

\*\* List of authorities empowered to issue Scheduled Caste/Scheduled Tribe/OBC Certificates.

- District Magistrate/Additional District Magistrate/Collector/Deputy Commissioner/ Additional Deputy Commissioner/ Dy. Collector/1st Class Stipendiary Magistrate/+ Sub Divisional Magistrate/Extra-Assistant Commissioner/Taluka Magistrate/Executive Magistrate. (+not below the rank of 1st Class Stipendiary Magistrate)
- Chief Presidency Magistrate/Additional Chief Presidency Magistrate/Presidency Magistrate.
- Revenue Officers not below the rank of Tehsildar.
- Sub-Divisional Officers of the area where the candidate and/or his family normally resides.

Note: ST candidates belonging to Tamil Nadu State should submit caste certificate ONLY FROM THE REVENUE DIVISION OFFICER.

APPENDIX - I

FORM OF CERTIFICATE TO BE PRODUCED BY A CANDIDATE BELONGING TO OTHER BACKWARD CLASSES

This is to certify that Shri/Shrimati/Kumari \_\_\_\_\_ son/ daughter\* of Shri \_\_\_\_\_ of Village/Town\* \_\_\_\_\_ in District/Division\* \_\_\_\_\_ of the State/Union Territory\* \_\_\_\_\_ belongs to the \_\_\_\_\_ Community which is recognised as backward class under the Government of India, Ministry of Social Justice and Empowerment's Resolution No. \_\_\_\_\_ dated \_\_\_\_\_.

Shri/Smt/Kumari \_\_\_\_\_ and/or his/her\* family ordinarily reside(s) in the \_\_\_\_\_ District/Division\* of the State/Union Territory\* of \_\_\_\_\_. This is also to certify that he/she\* does not belong to the Persons/Sections\* (Creamy layer) mentioned in column 3 of the Schedule to the Govt of India, Department of Personnel & Training OM No. 36G/12/22/93-Estt(SCT) dated 8-9-93\*\*.

Place \_\_\_\_\_

Date \_\_\_\_\_ Signature \_\_\_\_\_

\*\* Designation \_\_\_\_\_

(With seal of Office)

\* The authority issuing the certificate may have to mention the details of resolution of Government of India, in which the caste of the candidate is mentioned as OBC.

\*\* As amended from time to time.

Note: The term 'ordinarily' used here will have the same meaning as in Section 20 of the Representation of the People Act, 1950.

APPENDIX - J

Government of \_\_\_\_\_

(Name & Address of the authority issuing the certificate)

INCOME & ASSETS CERTIFICATE TO BE PRODUCED BY ECONOMICALLY WEAKER SECTION

Certificate No. \_\_\_\_\_ Dated: \_\_\_\_\_

VALID FOR THE YEAR \_\_\_\_\_

This is to certify that Shri/Smt./Kumari \_\_\_\_\_ son/ daughter/ wife of \_\_\_\_\_ permanent resident of \_\_\_\_\_ village/ Street \_\_\_\_\_ Pin Code \_\_\_\_\_ whose photograph is attested below belongs to Economically Weaker Sections since the gross annual income\* of his/her family\*\*\* is below Rs.8 lakh (Rupees Eight Lakh only) for the financial year \_\_\_\_\_. His/her family does not own or possess any of the following assets\*\*\*\*:

- 5 acres of agricultural land and above
- Residential plot of 1000 sq.ft and above
- Residential plot of 100 square yards and above in notified municipalities
- Residential plot of 200 square yards and above in areas other than the Notified Municipalities.

2. Shri/Smt./Kumari \_\_\_\_\_ belongs to the \_\_\_\_\_ caste which is not recognized as a Scheduled Caste, Scheduled Tribe and Other Backward Classes (Central List)

Recent Passport size attested photograph of the applicant

Signature with seal of office \_\_\_\_\_

Name \_\_\_\_\_

Designation \_\_\_\_\_

\*Note : 1. Income covered all sources i.e. salary agriculture business profession. Etc.

\*\*Note: 2 The term "Family" for this purpose include the person, who seeks benefit for reservation, his/her parents and siblings below the age of 18 years as also his/her spouse and children below the age of 18 years

\*\*\*Note: 3 The property held by a "Family" in different locations or different places/ cities have been clubbed while applying the land or property holding test to determine EWS status.

Note : 4 The Income and Asset Certificate issued by any one of the following authorities in the prescribed format shall only be accepted as proof of candidate's claim as belonging to EWS-

- District Magistrate/Additional District Magistrate/Collector/Deputy Commissioner / Additional Deputy Commissioner/1st Class Stipendiary Magistrate/Sub-Divisional Magistrate/Taluka Magistrate/Executive Magistrate/Extra Assistant Commissioner.
- Chief Presidency Magistrate/Additional Chief Presidency Magistrate/Presidency Magistrate
- Revenue Officer not below the rank of Tehsildar and
- Sub-Divisional Officer of the area where the candidate and/or his family normally resides.

davp 19113/11/005/2122

EN 40/39



राष्ट्रीय मानव अधिकार आयोग  
National Human Rights Commission

मानव अधिकार भवन, ब्लॉक-सी, जी.पी.ओ. कॉम्प्लेक्स, आई.एन.ए.  
नई दिल्ली- 110023 (भारत)  
Manav Adhikar Bhawan, Block-C, GPO Complex, INA  
New Delhi-110023 (INDIA)

Fax: 91-011-24651329, E-Mail: nhrcestt@nic.in, Website: www.nhrc.nic.in

Advt. No. 04/2021

Applications are invited for filling up following vacancies on deputation (including short-term contract) basis in National Human Rights Commission:-

S. No.	Name of posts & Pay Scale notified/ adopted by the Commission	Number of posts	Eligibility Condition
1.	Assistant Registrar Level-11 (Rs. 67700-208700)	02	Officers of the Central Government, the State Government, Union Territories, Autonomous or Statutory Organisation, Public Sector Undertakings, University or Recognised Research Institution: (a) (i) Holding analogous post on a regular basis in the parent cadre or department; OR (ii) With seven years' service rendered after appointment to the post on a regular basis in the level-7 (Rs. 44900-142400) in the pay matrix or equivalent in the parent cadre or department AND (b) Possessing a degree in Law from recognised University.

Note:

- (i) Number of posts may vary.
- (ii) Commission reserves the right to cancel/withdraw the vacancy. Applicants may see Commission's website for updating of information in this regard.
- Detailed eligibility and other term & conditions of above said posts and Proforma of application is available in the Commission's website www.nhrc.nic.in.
- These vacancies are meant for deputation (including short-term contract) only. Application of fresh, retired or serving in Private Sector/Organization will not be considered.
- The deputation will be governed by the terms and conditions contained in the Department of Personnel and Training's O.M. No.6/8/2009-Estt.(Pay.III), dated 17.6.2010 as amended from time to time.
- The maximum age limit for appointment by deputation shall be not exceeding "fifty-six years", as on the closing date of receipt of application.
- The applications of eligible candidates who have availed of being considered for appointment to the posts meant for deputation and can be spared immediately, may please be forwarded to the Under Secretary (Estt.), National Human Rights Commission, Manav Adhikar Bhawan, Block-C, GPO Complex, INA, New Delhi-110023 latest by 30 days from the publication of the advertisement in Employment News alongwith attested photocopies of APARs for the last 05 years/Integrity Certificate and vigilance/disciplinary clearance.
- Applications received on or before closing date of advertisement through proper channel will only be considered. Any application received after due date or directly (not through proper channel) will not be entertained.
- The forwarding authority may also certify the information furnished by the candidate in application form.

(Arun Kumar Tewari)  
Under Secretary (Estt.)  
EN 40/49

davp 53101/11/009/2122



RI No.7-1/2021-U1A  
Government of India

Ministry of Education  
Department of Higher Education

Dated the 14th December, 2021

Vice-Chairman, University Grants Commission- Call for nominations.

Nominations are sought for selection of a new Vice-Chairman of the University Grants Commission (UGC). UGC is a statutory body with the Ministry of Education, Government of India, entrusted with the task of determination, coordination and maintenance of standards in University education. Under the provisions of Section 5 of the UGC Act, 1956, Vice-Chairman is appointed by the Central Government.

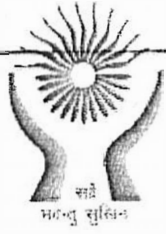
Eminent persons with substantial experience in academics, governance and/or professional management commensurate with the prestige of the position and preferably less than 62 years, may be nominated by the peers. No self nominations will be accepted.

Clause (b) of sub-section (1) of section 5 of the UGC Act, 1956 provides that the Vice-Chairman shall hold office for a term of three years or until he/she attains the age of 65 years, whichever is earlier. The Vice-Chairman, in addition to being a member of the Commission, also functions as Chairman, UGC in the absence of the Chairman.

Nominations along with the nominees' curriculum vitae may be emailed to the Director (UGC), Ministry of Education at email ID: u1asection-moe@gov.in, on or before 13th January, 2022. Hard copy of the curriculum vitae will not be accepted. The Search cum Selection Committee reserves the right to consider persons of eminence outside the list of such nominations. In accordance with the procedure evolved by the Committee, nominees would be short-listed based on agreed parameters and the short-listed nominees may be invited for interaction with the Committee.

davp 21265/11/0020/2122

EN 40/48



## राष्ट्रीय मानव अधिकार आयोग

### National Human Rights Commission

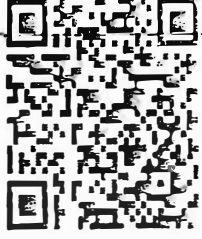
मानव अधिकार भवन, ब्लॉक.सी, जी.पी.ओ. कम्प्लेक्स, आई.एन.ए., नई दिल्ली -110023 (भारत)

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### Advt. No. 04/2021

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#### Note:

- (i) Number of post may vary.  
(ii) Commission reserves the right to cancel/withdraw the vacancy. Applicants may see Commission's website for updating of information in this regard.
- Detailed eligibility and other term & conditions of above said posts and Proforma of application is available in the Commission's website [www.nhrc.nic.in](http://www.nhrc.nic.in)
- These vacancies are meant for deputation (including short-term contract) only. **Application of fresh, retired or serving in Private Sector/Organization will not be considered.**
- The Deputation will be governed by the terms and conditions contained in the Department of Personnel and Training's O.M. No.6/8/2009-Estt.(Pay.II), dated 17.6.2010 as amended from time to time.

Continue.....2/-

5. The maximum age-limit for appointment by deputation shall be not exceeding 'fifty-six years', as on the closing date of receipt of application.
6. The applications of eligible candidates who have desirous of being considered for appointment to the posts meant for deputation and can be spared immediately, may please be forwarded to the **Under Secretary (Estt.), National Human Rights Commission, Manav Adhikar Bhawan, Block-C, GPO Complex, INA, New Delhi-110023** latest by **30 days from the publication of the advertisement in Employment News alongwith attested photocopies of APARs for the last 05 years, Integrity Certificate and vigilance/disciplinary clearance.**
7. Applications received on or before closing date of advertisement through proper channel will only be considered. Any application received after due date or directly (not through proper channel) will not be entertained.
8. The forwarding authority may also certify the information furnished by the candidate in application form.



(Arun Kumar Tewari)  
Under Secretary (Estt.)

**APPLICATION FORM FOR APPOINTMENT  
TO THE POST OF ASSISTANT REGISTRAR ON  
DEPUTATION BASIS, IN NATIONAL HUMAN RIGHTS COMMISSION.**

Paste a recent passport size photo of the candidate

Name of Posts applied for .....

1.	Name and Address (In Block Letters)					
2.	Date of Birth (in Christian era)					
3.	i. Date of entry to service					
	ii. Date of retirement under central/state Government Rules					
4.	Educational Qualifications					
5.	Whether Educational and other qualifications required for the post are satisfied. (If any qualification has been treated as equivalent to the one prescribed in the rules, state the authority for the same)					
	Qualification /Experience required as mention in the advertisement/vacancy circular	Qualification/Experience possessed by the officer				
	<b>Essential;</b>	<b>Essential;</b>				
	(a) Qualification;	(b) Qualification;				
	(c) Experience;	(d) Experience;				
	<b>Desirable</b>	<b>Desirable</b>				
	(a) Qualification;	(b) Qualification;				
	(c) Experience;	(d) Experience;				
5.1	In the case of degree and post graduate qualifications elective/main subjects and subsidiary subjects may be indicated by the candidate.					
6.	Please state clearly whether in the light of entries made by you above, you meet the requisite essential qualifications and work experience of the post					
7.	<b>Details of employment in chronological order. Enclose separate sheet duly authenticated by your signature, if the space below is insufficient.</b>					
	Office/ Institution with address	Post held on regular basis	From	To	Pay Matrix Level / Pay Band and Grade pay of the post held on regular basis	Nature of duties (in detail) highlighting experience required for the post applied for
<b>Important:-</b> pay-band and grade pay granted under ACP/MACP are personal to the officer and therefore should not be mentioned. Only pay band and grade pay/pay scale of the post held on regular basis to be mentioned. Details of ACP/MACP with present pay bands and grade pay where such benefits have been drawn by the candidate may be indicated as below.						
	Office/Institution	Pay Matrix Level / Pay Band and Grade Pay drawn under ACP/MACP scheme		From	To	

8.	Nature of present employment i.e. Adhoc or Temporary or Permanent		
	In case the present employment is held on deputation/contract basis, please state		
(a) The date of initial appointment	(b) Period of appointment on deputation/contract	(c) Name of the present office/organization to which applicant belongs.	(d) Name of the post and pay of the post held in substantive
9.1	Notes: In case of Officers already on deputation, the applications such officers should be forwarded by the parent cadre/ department along with cadre clearance, vigilance clearance and integrity certificate.		
9.2	Note: Information under column 9(c) & (d) above must be given in all cases where a person is holding a post on deputation outside the cadre/organization but still maintaining a lien in his parent cadre/organization.		
10	If any post held on deputation in the post by the applicant date of return from the last deputation and other details		
11	<p>Additional details about present employment.</p> <p>Please state whether working under (indicate the name of your employer against the relevant column)</p> <ul style="list-style-type: none"> <li>a) Central Government</li> <li>b) State Government</li> <li>c) Autonomous Organization</li> <li>d) Government Organization</li> <li>e) Universities</li> <li>f) Others</li> </ul>		
12	Please state whether you are working in the same department and one in the feeder grade or feeder to feeder grade		
13	Are you in revised scale of pay if yes, give the date from which the revision rank place and also indicate the pre-revised scale		
14	Total emoluments per month now drawn		
	Basic pay in Pay Band/ Pay Matrix	Pay Matrix Level / Grade Pay	Total Emoluments
15	In case the applicant belongs to an organization which does not belong to Central Government pay scales, the latest salary slips issued by the organization showing the following details may be enclosed		
	Basic pay in Pay Band/ Pay Matrix	Pay Matrix Level / Grade Pay & applicable rate of DA	Total Emoluments
16	<p>A additional information, if any relevant to the post you applied for the support of your suitability for the post.</p> <p>(This among other things may provide information with regard to (i) Additional academic qualification (ii) professional training (iii) work experience over and above prescribed. In this Vacancy Circular/ Advertisement)</p> <p>(Note: enclose a separate sheet, if the space is insufficient)</p>		

16.1	The candidates are requested to including information with regard to:  (i) Research publications and reports and special projects (ii) Awards/Scholarship/Official Appreciation (iii) Affiliation with the professional bodies/institutions (iv) Patents registered in own name or achieved for the organization (v) Any research innovative measure involving official regularization (vi) Any other information.  Note: enclose a separate sheet if the space is insufficient)	
17	Whether belongs to SC:/ST/OBC	
18	Complete postal Address and contact details i.e.Telephone/Fax Number & e.mail address of the present employer :-	Postal Address  Telephone & Fax No.-  e.mail address:

I have carefully gave through the vacancy circular/advertisement and I am well aware that the information furnished in the curriculum duly supported by the documents in response of essential qualification/work experience submitted by me will also be assessed by the selection committee at the time of selection for the post. The information/details provided by me are correct and true to the based of my knowledge and no material fact having a hearing on my selection has been suppressed/ withheld.

(Signature of candidate)  
Address \_\_\_\_\_  
\_\_\_\_\_  
Email ID : \_\_\_\_\_  
Contact/Mobile No. \_\_\_\_\_  
Date \_\_\_\_\_

Certification by the Employee/ Cadre Controlling Authority

The information/ detail provided in the above application by the applicant are true and correct as per the facts available on records. He/ She possesses educational qualification and experience mentioned in the vacancy circular. If selected he/ she will be relieved immediately.

Also certified that:

- i) There is no vigilance or disciplinary case pending/ contemplated against Shri/Smt/Ms. \_\_\_\_\_
- ii) His/ Her Integrity is certified
- iii) His/Her APAR dossier in original /photocopies of APAR for the last five years duly attested by an officer of the rank of Under Secretary of the government of India or above are enclosed.
- iv) No major/minor penalty has been imposed on him/ her during the last ten years or a list of major/minor penalty imposed on him/ her during the last ten year enclosed ( as the case may be)

Counter signed  
(Employer/Cadre Controller Authority with seal)